

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 317 of 1996.

Friday this the 28th day of June 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.V. Suresh,
(Temporary Status Mazdoor),
Sub Divisional Office,
(Telegraphs)
Kodungallur.

.. Applicant

(By Advocate Shri Sreeraj for Mr. MR Rajendran Nair)

Vs.

1. The General Manager,
Telecom District,
Trissur.

2. The Sub Divisional Officer,
Telegraphs,
Iringalakkuda.

.. Respondents

(By Advocate Mr. Shafik for Mr. Varghese P. Thomas, ACGSC)

The application having been heard on 28th June 1996,
the Tribunal on the same day delivered the following:

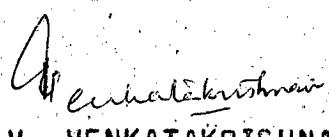
ORDER

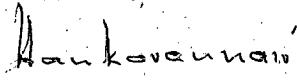
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Since the filing of the application, applicant
has been regularised with effect from 1.4.95 as seen
from the Fax message appended to the statement dated

27.6.96. Filed by Additional Central Government
Standing Counsel. We record the statement and
dispose of the application. No costs.

Friday this the 28th day of June 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

rv28/6